Government of India Ministry of Consumer Affairs, Food and Public Distribution

Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO.4012 TO BE ANSWERED ON 20.03.2018

CHARGING GST OVER MRP

4012. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government's attention is brought to the matter that traders are charging GST over and above the MRP of a commodity thereby reducing the discount of 50% to 41%;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaint in this regard urging the Government to involve in the matter and put an end to this practice; if so, the details thereof; and
- (d) the steps being taken by the Government for resolving the issue?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY)

(a) to (d): The retail sale price (MRP) is inclusive of all taxes. Provisions are made under the Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rules, 2011 to prevent charging taxes i.e. GST over and above MRP. To address the issue of any overcharging advisories have been issued to the Controllers of Legal Metrology of the State Governments for enforcement of the Rules.

Further, on account of implementation of GST there may be instances where the retail sale price printed on a pre-packaged commodity is required to be revised. To protect the interests of consumers the Department has issued advisory according to which, manufacturers/ packers/ importers of pre-packaged commodities are allowed to declare the revised retail sale price (MRP), after implementation of GST by way of stamping or putting sticker or online printing, as the case may be, on the unsold stock manufactured/ packed/ imported, if any, in addition to the existing retail sale price (MRP), upto 31st March, 2018.

The said information has been disseminated to all the stakeholders and Controllers of Legal Metrology of all States/ UTs for immediate action.
